

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'SMC' BENCH, MUMBAI.

Before Shri B.R. Baskaran (AM) & Shri Rahul Chaudhary (JM)

I.T.A. No. 411/Mum/2023 (A.Y. 2013-14)
I.T.A. No. 412/Mum/2023 (A.Y. 2014-15)

Nikita Gems Pvt. Ltd. Office No. 116-B, 1 st Floor Panchratna, Opera House Mumbai-400 004. PAN : AAECN2530R (Appellant)	Vs.	DCIT, CC-1(1) Room No. 903 9 th Floor Pratishtha Bhavan M.K. Road Mumbai-400 020. (Respondent)
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Assessee by	None
Department by	Ms. Naina K. Kumar
Date of Hearing	18.04.2023
Date of Pronouncement	18.04.2023

O R D E R

Per B.R.Baskaran (AM) :-

Both the appeals filed by the assessee are directed against the orders passed by the learned CIT(A)-47, Mumbai and they relate to A.Y. 2013-14 & 2014-15.

2. None appeared on behalf of the assessee. However, learned AR of the assessee has filed a letter stating that the assessee is not interested in prosecuting these appeals and further stated that he has been instructed to withdraw both the appeals.

3. Learned DR did not object to the plea of the learned AR made in the letter. Accordingly, we allow the assessee to withdraw both the appeals.

4. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Pronounced in the open court on 18.4.2023.

Sd/-
(RAHUL CHAUDHARY)
Judicial Member

Sd/-
(B.R. BASAKARAN)
Accountant Member

Mumbai; Dated : 18/04/2023

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(Judicial)
4. PCIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai

PS